

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE THIRTEENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 1359 OF 2024

Writ Appeal under clause 15 of the Letters Patent Preferred Against the Order Dated.06/06/2024 (Amended Order Dt.24/07/2024, in WP. No. 13245 Of 2024 on the file of the High Court.

Between:

1. Mohammed Ali Khan, S/o. Mohammed Abbas Ali Khan, Aged About. 48 Years, Occ. Business, R/o. H. No. 16-6-371, Flat No. G.1, Near Central Bank, Noor Khan Bazar, Hyderabad, T.S.
2. Mohd Hyder Ali Khan, S/o. Mohd. Abbas Ali Khan, Aged About. 51 Years, Occ. Business, R/ o. H. No. 17-4-618, Tega Lane, Yakutpura, Hyderabad, T.S.

...APPELLANTS/IMPLEAD PETITIONERS IN WP

AND

1. The State of Telangana, Rep. by its Prl. Secretary, Dept. of Revenue, Secretariat, Hyd.
2. The Collector, Hyderabad District, Chirag Ali Lane, Abids, Hyderabad
3. The Tahsildar, Bahadurpura, Hyderabad
4. The Station House Officer, Mirchowk Police Station, Hyderabad
5. The Greater Hyderabad Municipal Corporation, Represented by its Commissioner, Tankbund Road, Hyderabad

...RESPONDENTS/RESPONDENTS IN WP

6. Roopkaran Sanghi, S/o. Late L. Bajrang Pershad, Aged about 73 years, Occ. Business, R/o. H. No. 8-2-583/2, Sri Laxmi Nivas, Banjara Hills, Hyderabad, T.S.
7. Rajender Pershad Sanghi, S/o. Late L. Bajrang Pershad, aged about 49 years, Occ. Business, R/o. H. No. 2-583/2, Sri Laxmi Nivas, Banjara Hills, Hyderabad, T.S.

...RESPONDENTS/PETITIONERS IN WP

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of Order this Hon'ble Court may be pleased to suspend the operation of order dt. 06/06/2024 (Amended order dt.24/07/2024 in W.P. No. 13245/2022 passed by the Learned Single Judge till the disposal of the Writ Appeal

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct both the parties to maintain Status Quo toll the disposal of this writ Appeal as directed on Dt.14/03/2022 in I.A No.1 of 2022 in W.P No. 13245 of 2022.

Counsel for the Appellant: **SRI. MUHAMMAD VEQAR HUSSAIN**

Counsel for the Respondent Nos. 1to3: **SRI MURALIDHAR REDDY KATRAM,
GP FOR REVENUE**

Counsel for the Respondent No.4: **SRI MAHESH RAJE, GP FOR HOME**

Counsel for the Respondent No.5: **SRI PRAVEEN KUMAR VEERJALA,
SC FOR GHMC**

Counsel for the Respondent Nos.6&7: **SRI SHYAM S. AGARWAL**

The Court made the following: **JUDGMENT**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1359 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Muhammad Veqar Hussain, learned counsel for the appellants.

Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue for respondent Nos.1 to 3.

Mr. Mahesh Raje, learned Government Pleader for Home for respondent No.4.

2. This intra court appeal is filed against an order dated 06.06.2024 passed by the learned Single Judge in W.P.No.13245 of 2022.

3. Admittedly, the appellants are not parties in the aforesaid writ petition. Therefore, the order dated 06.06.2024 passed in the said writ petition does not bind them. In view of law laid down by the Supreme Court in

Shivdev Singh v. State of Punjab¹ as well as Division Bench of this Court in **Palavalasa Padmanabham v. State of A.P.**², the appellants have either the remedy of filing an application seeking review of the said order or to file a fresh writ petition challenging the order dated 06.06.2024 passed by the learned Single Judge in W.P.No.13245 of 2022.

4. In view of aforesaid enunciation of law, the Writ Appeal is disposed of with the liberty to the appellants to avail of the remedy available to them in law.

Miscellaneous applications pending, if any, shall stand closed. There shall be no order as to costs.

¹AIR 1963 SC 1909
² 2003(4) ALD 449 (DB)

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SD/- K. SAILESHI
DEPUTY REGISTRAR

SECTION OFFICER

To,

1. One CC to SRI. MUHAMMAD VEQAR HUSSAIN, Advocate [OPUC]
2. Two CCs to GP FOR HOME High Court for the State of Telangana, at Hyderabad [OUT]
3. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad [OUT]
4. One CC to SRI. PRAVEEN KUMAR VEERJALA, SC FOR GHMC [OPUC]
5. One CC to SRI. SHYAM S. AGARWAL, Advocate [OPUC]
6. Two CD Copies

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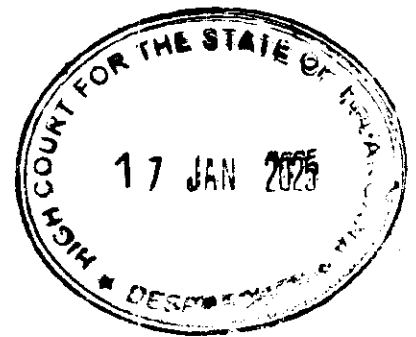
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HIGH COURT

DATED:13/12/2024

JUDGMENT

WA.No.1359 of 2024



**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

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